

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 47/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: All Arch India Pvt. Ltd.
V/s.
M/s. Siddhivinayak Infrsystem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	ASIF NAQV	Respondent	
	Sameer Chaudhary	Petitioner	

ORDER
C.P. NO. 47/I&BP/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. After some discussion, it was found that although the Petition was filed way back in November but due to certain objections the Petition was amended and the present position is that the Amended Petition is circulated on 14.03.2017.
3. From the side of the other side, the Learned Representative has stated that the Vakalatnama and the Reply is to be filed. Time be granted. The same can be filed on or before 31.03.2017. The Preliminary Issue whether this Petition can be admitted for adjudication or not is yet to be considered. Thereafter further time schedule can be pronounced.
4. C.P. is adjourned to **31.03.2017** for Arguments on Preliminary Issue.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: 20.03.2017